CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.255/MP/2026

Subject	:	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 22.4.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited.
Petitioner	:	Gujarat Urja Vikas Nigam Limited (GUVNL)
Respondents	:	Tata Power Company Limited (TPCL) and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aneesh Bajaj, Advocate, GUVNL Shri Venkatesh, Advocate, TPCL Shri Shryeshth Ramesh Sharma, Advocate, TPCL Shri Aashwyn Singh, Advocate, TPCL Shri Vendant Choudhary, Advocate, TPCL Shri Adarsh Singh, Advocate, TPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested an adjournment due to the non-availability of the arguing counsel. Learned counsel for the Respondent, TPCL, while pointing out that the pleadings stood complete, did not oppose the request. Accordingly, the Commission, acceding to the request, adjourned the matter.

2. The Petition will be listed for hearing on **10.12.2026.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)